

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1037/1995

New Delhi, this 11th day of October, 1995.

Hon'ble Shri B.K.Singh, Member(A)

1. National Federation of Blinds
through Shri S.K. Rungta, Gen. Secretary
2. Shri Vichtra Vijay
s/o late Shri Sultan Singh
both r/o 2322, Laxmi Narain Street
Paharganj, New Delhi .. Applicants

By Advocate Shri Anil Tanwar & R.S.Mahindra -
(not present)

Vs.

Union of India, through

1. Secretary
Dept. of Personnel & Training
North Block, New Delhi
2. The Chairman
UPSC, Dholpur House, Shahjahan Road
New Delhi .. Respondents

ORDER (oral)

The order sheets indicate that during the last three sittings of the Court, none of the parties were present to press the OA or to file counter reply. The main issue relates to relaxation, which is a policy decision and directly falls within the ~~domain~~ ^{domain} of the executive. No direction can be given to the respondents in respect of this matter. ~~However~~ ^{However} without entering into the merits of the case, the OA is dismissed in default. No costs.

(B.K. Singh)
Member(A)
11.10.95

/tvg/